

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'G', NEW DELHI**

**BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER AND
SH. ANUBHAV SHARMA, JUDICIAL MEMBER**

ITA No.2010/Del/2022
(Assessment Year : 2019-20)

Saphire Corporate Consultants P. Ltd. (formerly known as Aten Corporate Consultants Pvt. Ltd.), Level 15 Eros Corporate Tower, Nehru Place, South Delhi, New Delhi-110019 PAN No. AAACP 7086 Q (APPELLANT)	Vs.	ITO Ward – 20(1) New Delhi (RESPONDENT)
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Assessee by	Shri Manuj Sabharwal, Adv.
Revenue by	Shri B. M. Singh, Sr. D.R.

Date of hearing:	23.05.2023
Date of Pronouncement:	23.05.2023

PER ANIL CHATURVEDI, AM :

This appeal filed by the assessee is directed against the order dated 29.06.2022 passed by the Commissioner of Income Tax (Appeals) - NFAC, Delhi for Assessment Year 2019-20.

2. On the date of hearing, Learned Counsel for the assessee vide Application dated 22.05.2023 submitted that assessee wants to withdraw the appeal.

3. On the other hand, Learned DR has no objection in withdrawing the appeal.

4. We have heard the rival submissions and perused the material available on record. In view of the aforesaid request of Learned AR, **the appeal of the assessee is dismissed as withdrawn.**

5. In the result, appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 23.05.2023

Sd/-

**(ANUBHAV SHARMA)
JUDICIAL MEMBER**

Sd/-

**(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

Date:- 23.05.2023

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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI